



Government of Jammu & Kashmir
Office of the Chairman, District Disaster Management
Authority (DDMA)/District Magistrate, Jammu
Wazarat Road Jammu-180001 (J&K)- India

Subject:-Guidelines/instructions on COVID containment measures in the Union Territory of Jammu & Kashmir.

Reference: -Government Order No. 49-JK (DMRRR) of 2021 Dated: -11.07.2021

ORDER No: - 21/DCJ of 2021
Dated:- 12-07-2021

1. Whereas, vide this office Order Nos. 20/DCJ of 2021-22 dated 05-07-2021, guidelines/instructions on COVID containment measures in District Jammu were issued, besides earlier issued orders on the subject;

2. Whereas, State Executive Committee (SEC), J&K vide its order No. 49-JK (DMRRR) of 2021 dated 11-07-2021 has issued the restrictions for COVID Containment in the UT of Jammu and Kashmir;

3. Whereas, a detailed review of the current COVID situation was conducted by the District Disaster Management Authority (DDMA), Jammu with respect to total weekly new cases, current positivity rate, hospital bed occupancy, Vaccination coverage of targeted population and total active cases;

4. In view of the above, I, Anshul Garg, IAS, in exercise of powers conferred under Section 34 of National Disaster Management Act, 2005 and in my capacity as the Chairperson of District Disaster Management Authority, Jammu do hereby order the operations for following premises as per the conditions mentioned therein:-

S.No	Premises	Capacity	Timings	Conditions
1.	Restaurants and Bars for in-dinning	50%	07:00 A.M - 10:00 P.M	i) Entry only for those who are vaccinated or are carrying a valid negative RTPCR or RAT report. ii) Display of these guidelines prominently outside and inside their premises for the information of all customers/clients. iii) Establishments shall maintain a daily log of customers/clients viz-a-viz their vaccination/COVID tests status.
2.	Indoor Sports Complexes and Gyms	50%	07:00 A.M - 07:00 Pm	
3.	Paid public parks	Full	07:00 A.M - 07:00 Pm	
4.	All Shops in Indoor Shopping Malls and Complexes	Full	07:00 A.M - 07:00 P.M	

The Tehsildar concerned shall inspect these establishments on regular basis for enforcement of directions.

The order shall come into force w.e.f 12-07-2021 till further orders.

By Order.


(Anshul Garg) IAS
Chairman, District Disaster
Management Authority,
(District Magistrate)
Jammu

No:DCJ/PS/2021-22/1704-38 .
Dated: 12-07-2021

Copy to the:-

1. Chief Secretary, J&K for kind information.
2. Divisional Commissioner, Jammu for kind information.
3. Director Information, J&K for wide publicity and circulation.
4. Sr. Superintendent of Police, Jammu for information and necessary enforcement.
5. All Sub Divisional Magistrates of District Jammu for information and necessary action.
6. All Tehsildars of District Jammu for information and necessary action.
7. I/C EOC, DC Office, Jammu to circulate the order.